

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923
Website: www.cercind.gov.in

Ref: Petition No. 271/2010

Date: 11.11.2011

To

The Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Subject: Petition No. 271/2010 for Grant of Provisional Tariff to Muzaffarpur Thermal Power Station, Unit-II (110 MW) for the period from 15.10.2010 to 31.03.2014.

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Sir,

With reference to your petition on the subject mentioned above, letter dated 31.10.2011 along with the R&M summary dated 27.10.2011, I am directed to inform you that additional information on the following is required to be filed on affidavit, with advance copy to the respondents/ beneficiaries, on or before 28.11.2011.

- (a) Detailed R & M scheme report in respect of Unit-I & Unit-II giving complete scope, justification, cost benefit analysis, estimated life extension from a reference date, financial package, phasing of expenditure already incurred and proposed to be incurred, schedule of completion, reference price level, estimated completion cost including foreign exchange component, if any, the record of consultation with beneficiaries etc. as per the Regulation 10 (1) of the 2009 regulations.
- (b) The latest status of ongoing R&M activities of Unit-I giving details of activities completed and undergoing activities in respect of Steam Generator (SG), Turbo-Generator (TG) and Balance of Plant activities in respect of Mechanical & Electrical Equipments and the date of start and the likely date of completion of R&M activities of Unit- I.

- (c) The tentative time schedule of beginning and completion of R & M for Unit-II;
- (d) Accumulated Depreciation already recovered from the original project cost;
- (e) The actual performance data of Unit-II from the date of commercial operation i.e.15.10.2010 to 31.10.2011;
- (f) The performance data as guaranteed by M/s BHEL after completion of R&M of Unit-I and Unit-II as per Contractual Agreement and the operational norms of Station Heat Rate, Auxiliary Energy Consumption and Specific Fuel Oil Consumption expected to be achieved with completion of R&M of Unit-I and with completion of R&M of Unit- II.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours Sincerely,

Sd/-
(Ritu Randeva)
Asstt. Chief (Legal)

